

- (c) whether any sites or locations have been surveyed in this regard; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (d) India is having a healthy network of 661 Protected Areas, which includes 100 National Parks, 514 Wildlife Sanctuaries, 43 Conservation Reserves and 4 Community Reserves.

Under the provision of Wildlife (Protection) Act, 1972, the State/UT Governments are empowered to declare an area as Wildlife Sanctuary / National Parks. The Ministry encourages creation of Wildlife Sanctuaries / National Parks by providing financial assistance to the State/UT Governments under various Centrally Sponsored Schemes.

#### **Pollution in Ramganga river**

†4032. SHRI VEER PAL SINGH YADAV: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the names of 21 industries identified in Moradabad, Rampur and Bareilly by the Central Pollution Control Board for causing pollution in Ramganga river and their details, district-wise;
- (b) the district-wise details of 17 industries which have set-up effluent treatment plants;
- (c) the names of the remaining four industries, which have been closed down for various reasons;
- (d) whether these have been verified by any competent officers; and
- (e) if so, the names of the officers who have verified these units, along with their posts?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (e) As per information provided by the Central Pollution Control Board (CPCB), a survey of Ramganga-Kali catchment area to assess the impact of discharge of industrial effluents into Ramganga river has been carried out. There are 86 industries located in Uttar Pradesh and Uttarakhand, discharging their effluents into tributaries/ rivulets which ultimately meet with Ramganga river. CPCB has issued directions under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 to the Uttar Pradesh Pollution Control Board (UPPCB) and Uttarakhand Environment Protection and Pollution Control Board (UEP & PCB). The two State

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†Original notice of the question was received in Hindi.

Boards have been asked to issue appropriate directions to the agro-based pulp and paper mills and distilleries to undertake pollution control measures. Accordingly, the State Pollution Control Boards of UP and Uttarakhand have issued directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 to 26 and 8 industries respectively for undertaking adequate pollution control measures.

#### **Hazardous waste management**

4033. SHRIMATI VIPLOVE THAKUR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of financial assistance Government has provided, for setting up common treatment, storage and disposal facilities for hazardous waste managements during the last three years, State-wise;

(b) whether Government has any mechanism to find out if the amount allocated for implementation of above said scheme, are not being diverted to any other activities;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) The Government encourages setting up of integrated Treatment, Storage and Disposal Facilities (TSDFs) for hazardous waste management on public private partnership mode. On the basis of proposals received from the State, the Government of India provides financial assistance to the State Pollution Control Boards for setting up of integrated TSDFs. The financial assistance disbursed during the last three years, State wise, is as follows:

Sl. No.	State	Amount
<b>Year 2007-2008</b>		
1.	Tamil Nadu	Rs. 80.00 Lac
2.	Andhra Pradesh	Rs. 80.00 Lac
3.	Maharashtra	Rs. 96.64 Lac
<b>Year 2008-2009</b>		
1.	Maharashtra	Rs. 160.00 Lac
<b>Year 2009-2010</b>		
1.	Maharashtra	Rs. 2.40 Crore
2.	Uttar Pradesh	Rs. 80.00 Lac
3.	Kerala	Rs. 80.00 Lac